

[Mr. Deputy-Speaker]

We shall proceed with the voting of the motion.

The question is:

"That this House agrees with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1954."

The motion was adopted.

SEVENTEENTH REPORT

Shri Aitkar (North Satara): I beg to move:

"That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1954."

In connection with the time allotment, there is one statement to be clarified and that is in connection with the time that is allotted to the Prohibition of Manufacture and Sale of Vanaspati Bill that had been discussed last time. The Report at that time was not passed. The debate continued and it is still continuing. When the Committee considered the matter subsequently, it allotted half an hour more for the whole process of the Vanaspati Bill being discussed and finished. With respect to the rest of the Bills, the time is stated, and further classification of the Bills is also given in the appendices attached.

I recommend that the motion be passed.

Mr. Deputy-Speaker: The Report was presented two days ago to enable hon. Members to table amendments. No amendment has been received. The question is:

"That this House agrees with the Seventeenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th December, 1954."

The motion was adopted.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

(Insertion of new section 109A)

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure 1898."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

ARMY (AMENDMENT) BILL

(Insertion of new section 142A)

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill further to amend the Army Act, 1950.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Army Act, 1950."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

PROHIBITION OF MANUFACTURE AND SALE OF VANASPATI BILL

Mr. Deputy-Speaker: The House will now resume further discussion of the Prohibition of Manufacture and sale of Vanaspati Bill the motion for consideration of which was moved by Shri Jhulan Sinha on the 17th September 1954. Further discussion on the Bill continued on the 28th November 1954.

The Mover and seven other Members have already spoken and concluded their speeches. Shri Fulsinha